

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF METRO BUILDERS ORISSA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Metro Builders Orissa Pvt. Ltd.
2.	Date of incorporation of corporate debtor	27/08/1993
3.	Authority under which corporate debtor is incorporated / registered	RoC-Cuttack
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101OR1993PTC003393
5.	Address of the registered office and principal office (if any) of corporate debtor	Metro Builders Orissa Pvt Ltd Metro river view complex-sunshine field Ring road Cuttack Orissa, India Pin: 753002
6.	Insolvency commencement date in respect of corporate debtor	2nd December 2019
7.	Estimated date of closure of insolvency resolution process	30th May 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Sunil Kumar Keswani Registration No.: IBBI/IPA-001/IP-P00819/2017-2018/11396
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: House No. 31, Canal Linking Road, Ravi Nagar, Raipur, Chhattisgarh 492001 Email: sunil.keswani.co@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: House No. 31, Canal Linking Road, Ravi Nagar, Raipur, Chhattisgarh 492001 Email: Metrobuilders.ip@gmail.com
11.	Last date for submission of claims	16 th December 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Will identify on verification of Books of Accounts.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Metro Builders**

Orissa Pvt Ltd. The creditors of **M/s Metro Builders Orissa Pvt Ltd** are hereby called upon to submit their claims with proof on or before 16th December 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- Not Applicable.

Submission of proof of claims should be made in accordance with Chapter III of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016 (CIRP Regulations). The forms can be downloaded from the link mentioned against entry no. 14.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 3rd December 2019

Place: Raipur





Sunil Kumar Keswani Interim Resolution Professional
(In the matter of M/s Metro Builders Orissa Pvt Ltd.)
Registration No: IBBI/PA-001/IP-P00819/2017-2018/11396